

Control Order" for distribution of "Viscose Staple Fibre"; and

(b) if so, the reaction of the Government thereto?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI MOHD. SHAFI QURESHI) : (a) Yes, Sir.

(b) The supply position of viscose staple fibre is satisfactory and no statutory distribution control is considered necessary at present.

MALAVIYA COMMITTEE REPORT ON SMALL SCALE SECTOR

53. SHRI G. R. PATIL : Will the Minister of INDUSTRIAL DEVELOPMENT AND COMPANY AFFAIRS be pleased to state :

(a) whether the Malaviya Committee for coordination and uniform growth of small scale sector has submitted its recommendations to Government; and

(b) if so, what are the details thereof?

THE MINISTER OF INDUSTRIAL DEVELOPMENT AND COMPANY AFFAIRS (SHRI FAKHRUDDIN ALI AHMED) : (a) Yes, Sir.

(b) A statement is annexed.

STATEMENT

Main recommendations of the 'Malaviya Committee'

1. The organisation of the Development Commissioner (Small Scale Industries) needs to be strengthened by the addition of top level experts to give more complete technical support to the extension service of the Small Industries Service Institutes and to scrutinise all applications for industrial licences from the small industries angle.

2. Provision of high-level Technical Consultancy Service on a regional basis should be arranged for by establishing technical panels of part-time consultants for specific industries.

3. Testing facilities should be provided through full-fledged Regional Testing Centres.

4. The State Governments should develop their technical wings in regard to the basic trades and facilities and equipment available with the SSIDO should be made over to State Governments; the Central Organisation should assume responsibilities for providing technical services of a higher order and in more sophisticated fields.

5. There is an imperative need for close co-ordination between the DGTD and SSIDO in order to promote healthy and co-ordinated development of both the small scale and large scale sectors. The Government should fix clear responsibility on the L.G.T.D. to ensure that wherever sub-contracting and ancillary work is possible, industrial licences to the large scale units should be granted only after excluding the facilities for manufacture of such components, parts and other sub-assemblies as can be competently produced by the small scale units.

7. The status of the post of Development Commissioner, Small Scale Industries should be raised for the efficient discharge of his responsibilities. More administrative and financial powers should be vested in the Development Commissioner. The scales of pay of technical officers should be rationalised and revised suitably.

8. Small Scale industries should not be neglected in the matter of State Plan allocations.

9. The implementation of the policy of canalising Government purchases to small scale industries is not satisfactory. In the matter of Government purchases, large units should not be equated with small units as at present. The grant of price preference to small scale industrial products should be automatic and it should not be necessary for the purchasing departments to go into the question of competence of enlisted units at the

time of exercising price preference in their favour. A high level Committee with representatives of the DGTD, DGS and D, DCSSI, Railways and Defence Department should be set up to go into the question of substantial reservation of items for exclusive purchase from small scale units.

10. There is need for legislation to put the future development of small industries on a secure basis. A high level Committee may be set up to draft comprehensive legislation to cover all basic aspects of small scale industries development.

प्रशिक्षार्थी ट्रेफिक अधिकारियों को बकाया वेतन का भुगतान न किया जाना

54. श्रीमती सरला भदोरिया : क्या रेल मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार को उत्तर-पूर्व रेलवे के प्रशिक्षार्थी ट्रेफिक अधिकारियों को अनेक वर्षों से बकाया वेतन का भुगतान न किये जाने तथा पास एवं पी० टी० ओ० इत्यादि की सुविधायें प्राप्त न होने और उनके द्वारा उत्तर रेलवे स्कूलों में जमा कराई गई जमानत की राशि वापस न लौटाये जाने के विषय में कोई शिकायतें प्राप्त हुई हैं; और

(ख) यदि हां, तो इस विषय में की गयी कार्यवाही का व्यौरा क्या है?

†[NON-PAYMENT OF ARREARS OF SALARY TO TRAFFIC OFFICERS UNDER TRAINING

54. SHRIMATI SARLA BHADURIA : Will the Minister of RAILWAYS be pleased to state :

(a) whether Government have received any complaint regarding non-payment of arrears of salary of Traffic Officers of the North Eastern Railway under training for a number of years and non-availability of amenities like passes, P.T.O.s. etc.; and non-refund of the caution money deposited by them with the Northern Railway school; and

(b) if so, the details of the action taken in this regard?

रेल मंत्री (श्री सी० एम० पूनाच्चा) : (क) जी नहीं। लेकिन पूर्वोत्तर रेलवे के भूतपूर्व यातायात अप्रेंटिस श्री चन्द्रभान सिंह की ओर से 1967 और 1968 के बकाया छुट्टी-वेतन के भुगतान, पास और सुविधा टिकट आदेश जारी न किये जाने और जमानत की रकम वापस न किये जाने के सम्बन्ध में पूर्वोत्तर रेलवे को अभ्यावेद प्राप्त हुए हैं।

(ख) श्री चन्द्रभान सिंह को 20-1-67 को सूचित किया गया था कि वह इयूटी के लिए उत्तर रेलवे में रिपोर्ट करें। ऐसी हालत में पूर्वोत्तर रेलवे द्वारा पास और सुविधा टिकट आदेश जारी करने का कोई सवाल नहीं था।

जहां तक बकाया वेतन के भुगतान और जमानत की रकम की वापसी का सम्बन्ध है उनके प्रशिक्षण की अवधि का मेस खर्च और छुट्टी वेतन के अतिरिक्त भुगतान के स्थापन के बाद जो रकम देय होगी उसके भुगतान के सम्बन्ध में कार्यवाही की जा रही है।

†[THE MINISTER OF RAILWAYS (SHRI C. M. POONACHA) : (a) No. Representations have, however, been received on behalf of Shri Chandra Bhan Singh, ex. Traffic Apprentice, North Eastern Railway in regard to payment of arrears of leave salary, non-issue of passes and P.T.O.s., during 1967 and 1968 by the North Eastern Railway and non-refund of security deposit.

(b) Shri Chandra Bhan Singh was advised on 20-1-67 to report to the Northern Railway. As such, the question of issue of passes and P.T.O.s. by the N.E. Railway did not arise.

As regards payment of arrears of salary and refund of security deposit, action is being taken to pay the same as due, after verification of the amount due from him in respect of the mess charges and leave salary paid to him in excess during the period of his training.]